Hydel Power from Tubewells Water Falls

359. SHRI BHOGENDRA JHA: Will the Minister of ENERGY be pleased to refer to the reply given on 12 October, 1982 to Unstarred Question No. 1317 regarding hydel power from tubewells water falls and state:

- (a) whether Bharat Heavy Electricals and other agencies are involved in any exercise to energise tube-wells through mini-hydel, bio-gas, solar energy or any other such method;
- (b) if so, the details thereabout and results thereof; and
- (c) whether cottage and other miniindustries for self-employment etc.
 and irrigational tube-wells are idle or
 not developing due to lack of power
 in North Bihar and other parts of the
 country; if so, whether it is proposed
 to subsidise diesel or other sets for
 them; if not the reasons therefor?

THE MINISTER OF STATE IN THE ENERGY MINISTRY OF. CHANDRA SHEKHAR SINGH): (a) BHEL have installed and (b). experimental solar Thermal pump at their Research & Development Division in Hyderabad in cooperation with M/s. Dornier of the Fderal Republic of Germany. The performance of this pump is presently being evaluated. Work has also been taken up on the development of a large capacity nump with a hydraulic output of about 1 KW. Solar thermal pumps have not yet reached the stage of field applica-

Solar photovoltaic pumps have been developed by Central Electronics Ltd. About 60 such pumps, each energised by a panel of about 300 watts ave been installed in various parts of the country for demonstration, field trial and use in different conditions. The production of these pumps is being expanded.

Water pumping windmills have been developed for micro-irrigation and drinking water purposes. The agencies

involved in the development of windmills are IBERT. Allahabad, NAL, Bangalore, Indian Institute of Science, Bangalore and Corporate R&D Division, of BHEL, Hyderabad. An engine/ pump operated on 100 per cent biogas is under test at BHEL's R & D centre, Hyderabad.

A decision on the utilisation of power generation at canal fall power stations for energising tube-wells in general and from the proposed eastern Gandak Canal, Hydro Electric Project in North Bihar area in particular would depend on the result of further considerations of issues like suitability of he pattern of energy generation, separate transmission lines for tube-wells, reservation of power tube-wells etc.

(c) There is no notified power cut in Bihar and the State is resorting to occasional load-shedding depending on availability of power. There is no proposal to subsidise diesel sets.

Film on Jawaharlal Nehru

360. SHRI MOHANLAL PATEL: SHRI CHINTAMANI JENA:

Will the Minister of INFORMAT-ION AND BROADCASTING be pleased to state:

- (a) whether the script of the film on Pt. Jawaharlal Nehru has been prepared from Government;
- (b) whether it is a joint Indo-Soviet venture;
- (c) the name of the agency which is financing this film;
- (d) whether an agreement has also been reached in regard to the distribution of the film all over the world; and
 - (e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Yes, Sir.

- (c) All Union Corporation "Sovinfilm" and Centrnautchfilm Studio, Moscow, from the Soviet side and Films Division Bombay from the Indian Side
 - (d) Yes, Sir.
- (e) The Distribution Agreement provides that the rights for distribution of the film will belong to the Soviet side in the territories of USSR Bulgaria, Cuba, Czechoslovakia German Demo cratic Republic, Hungary, Mongolia, poland, Rumania vietnam, Kampuchea Laos, People's Democratic Republic of Korea, China Angola, Ethiopia Mozambique, People's Democratic Republic of Yemen Yugoslavia and Finland. The rights in the rest of the world will belong to the Indian Side. other words, distribution rights the entire American continent cluding Cuba) U.K., Western Europe, most of Africa Australia, Newzealand and a large number of Asian countries will rest with India.

Settlement of Bombay Textile Milt Strike

- 361. PROF MADHU DANDAVATE: Will the Minister of LABOUR REHABILITATION be pleased to state:
- (a) whether it is a fact that Justice Pratap of Bombay High Court observed that the dispute arising out of the prolonged Textile Worker's Strike in Bombay could be settled by referring the dispute to the industrial court before which Government, representative Union as well as other Unions could make their respective representations; and
- (b) if so, whether Government willing to accept this suggestion to ensure the settlement and the year old Textile in Bombay?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN DRA PATIL): (a) In the course of a pre-admission hearing on a writ petition filled in July 1982 by a Bombay Advocate in which the Bombay Mill Owners Association subsequently joined as a second petitioner, the Bombay High Court consisting of Justice Pratap had, on August 12, 1982, desired to know whether the Government of Maharashtra would be willing to refer the dispute between the Bombay Mill Owners Association and their work men to the Industrial Court for arbitration under Section 73 of the Bombay Industrial Relations Act.

(b) According to information received from the Government of Maharashtra, in view of the facts that (i) there was a subsisting award already in force covering the demands of the workmen till the end of December (ii) the Maharashtra Girni Kamgar Union which has called the strike had no right under the Bom bay Industrial Relations Act to represent the Bombay Textile workmen because the recognised and approved union in the textile industry has been the Rashtriya Mill Mazdoor Sangh; and (iii) the Government of India had appointed a National Tripartite Committee to look into the problems the textile industry and the demands of the striking textile workers the State Government had indicated to the High Court that a reference this dispute to the Industrial Court was not called for.

Drilling in Mahanadi Basin by Oil India Limited

- 362. SHRI CHINTAMANI JENA: Will the Minister of ENERGY be pleased to state:
- (a) whether Oill India Limited has resumed drilling in the Mahanadi Basin;
- (b the number of wells likely to be drilled;